

(c) The representation of Gandharav Mahavidyalaya against the demand letter of 5.6.84 has been rejected. The Institution have been served with 15 days' notice on 1.4.85 for payment of the amount claimed.

(d) Yes, Sir, if the nature of misuse is similar.

Allotment of Vacant Plots to Other Needy Persons

2991. SHRI KALI PRASAD PANDEY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether certain plots of land out of those allotted in 1975-76 through draw of lots by Delhi Development Authority in Maurya Enclave are still lying vacant ;

(b) if so, the details of such vacant plots of land in various pockets ;

(c) The reasons for which the allottees have been allowed to keep them vacant ; and

(d) whether any proceedings have been initiated to cancel the allotment of these plots and allot them to other needy persons ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) :

(a) Yes, Sir.

(b) 542 plots are lying vacant in Maurya Enclave (Pitam Pura). The details of the vacant plots and the names of allottees are given in the Statement laid on the table of the House. [Placed in Library, See No. LT-925/85].

(c) and (d). As per the terms and conditions of the Lease Deed, lessees are allowed a period of two years from the date of taking over possession of the plots, for completing construction thereon. One more year is also allowed as grace period. As such no penalty on account of non-construction is charged for the initial period of three years from the date of taking over possession of the plot. Thereafter extension of period is allowed on payment of the prescribed penalty at the rate of Rs. 2/- per sqm. for the fourth year, Rs. 3/- per

sqm. for fifth year and Rs. 4/- per sqm. for sixth year onwards. If the construction is not completed within a period of 10 years, 50% of the cost of the plot is charged as additional penalty. Thereafter, the cases could be considered for determination/cancellation of leases of the plots with the approval of the Lieutenant Governor, Delhi.

Role of Clusa in Oilseeds

2992. SHRI INDRAJIT GUPTA : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) whether Government have seen a write up entitled "The Seeds of Prosperity" appearing in "SPAN" of February, 1985 and if so, what views they hold on opinions expressed concerning edible oil imports into India, role of CLUSA and its officers and the outcome so far ;

(b) what research efforts Government have supported from 1982 to increase oilseeds production and what has been the outcome ; and

(c) State-wise, year-wise allocation of gifted edible oil from 1982 upto 1st March, 1985, its value, funds generated from its sales and also extent of its utilisation vis-a-vis reasons for any shortfall in utilisation ?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH) : (a) Yes, Sir. Government has seen the write-up entitled "The Seeds of Prosperity" published in 'SPAN' of February, 1985. The article highlights the role of National Dairy Development Board's (NDDB) Oilseeds Project being implemented with the assistance of Co-operative League of U.S.A. (CLUSA) and Cooperative Union of Canada (CUC) for increasing the oilseeds production. The oilseeds development programme including the oilseeds project implemented by the NDDB with assistance from CLUSA and CUC are helping to increase the oilseeds production. Under the NDDB's Oilseeds Project, the oilseed produce of the farmers is purchased by their cooperatives at a fair price, inputs like seed and fertilisers are supplied timely to the farmers and the field